

[English]

### **Alleged Bogus Payments by DDA**

\*1460. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on November 20, 1991 to USQ NO. 78 regarding alleged bogus payments by DDA and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof and the action taken thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY URBAN DEVELOPMENT AND MISTRER O STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a). Yes, Sir.

(b) Details of the information and the action taken thereon are give in the attached statement.

(c) Does not arise.

In some complaints from Members of Parliament it has been alleged that contractors have been given bogus payment by the Delhi Development Authority.

On receipt of complaints regarding alleged bogus payment fraud, award of works on higher rates, heavy expenditure on maintenance of services of colonies in East Zone, etc. it was decided to get the preliminary enquiry done by officers of sufficiently high status. According the preliminary enquiry was entrusted to the Chief Technical Examiner of CVS, Chief Engineer (Quality Control), DDA for technical matters and to

CBI for non-technical matters.

DDA has reported that, in respect of 14 works of East Zone, inspected by CTE, explanation memo have been issued to the concerned officials. The detailed investigation in respect of one Executive Engineer in six reports has been done and as advised by the Central Vigilance Commission, a charge-Sheet for major penalty has been issued in these cases to him on 28.1.1994. Similarly, the role of one Executive Engineer of CPWD who was on deputation to DDA, has also been examined in respect of six CTE's reports, and proceedings under rule 9 of the CCS (Pension) Rules 1972 have been initiated against him by the Ministry of Urban Development on 6.4.1994, as advised by CVC. Two reports in respect of work in South Zone, namely, construction of Bhikaji Cama Bhawan and multi-storeyed flats at East of Kailash, were also received from CTE Organisation. The detailed investigation report in respect of construction of multi-storeyed flats at East of Kailash was submitted to CVC for closure of the case. The CVC has advised to take certain measures for avoiding the loop-holes in working. The preliminary enquiry for construction of Bhikaji Cama Place has been completed and memos calling explanations of the delinquent officials have been issued.

The preliminary investigation/report relating to nearly 70 works was received from Chief Engineer (Quality Control), DDA, generating 35 cases. Out of 35 cases, 22 cases have been taken up for investigation. In one case, charge-sheets for major penalty proceedings against two officials and recordable warning to eight officials have been issued. Two cases have been closed as per advice of Central Vigilance Commission. In five cases, detailed investigation report has been prepared for submission to Central Vigilance Commission. In one of the

cases, two officers (one Superintending Engineer and one Executive Engineer) have since been placed under suspension on 19.11.1993. In eleven cases, the explanations of the delinquent officials have been called for. Three cases are under of preliminary investigation.

Two allegations (i) criminal act of destruction of log book of the vehicle in order to eliminate evidence of involvement in foundationless houses at Vasant Kunj; (ii) maintenance of secret account in foreign banks- were referred to CBI for investigation. The report of CBI has been processed and referred back by DDA to the Central Vigilance Commission for their advice.

### **Shortfall in Housing**

\*1461. SHRI ATAL BIHARI VAJPAYEE:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have made any statistical survey of the shortfall in housing in the country;

(b) if so, the details thereof, State-wise showing the position as on March 31, 1993;

(c) the steps taken by the Government to meet the shortfall and the results achieved therefrom, State-wise;

(d) whether the Government have taken not that cost of residential units is escalating beyond the financial means of middle class people due to abnormal rise in cost of land and construction materials; and

(e) if so, the steps which Government propose to take in this regard to help the low and fixed income groups?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). No statistical survey has been undertaken by the Government to assess shortfall in housing in the country. However, based on 1971 and 1981 census data, the NBO has estimated housing shortage in the country as on 1.3.91 to be 51 million units, the State-wise break up of which is given in the attached statement.

(c) Housing being a State subject, it is primarily the responsibility of State Governments to take steps to remedy the situation of housing shortage.

The National Housing Policy lays down various steps which would need to be taken at Central, State and local levels to accelerate the pace of house construction. These include:-

(i) re-orientation of the role of the public sector housing agencies from direct builders to that of enablers.

(ii) removal of legal and other constraints;

(iii) augmenting the inflow of housing finance through increased budgetary support and institutional finance through HUDCO, National Housing Bank, Housing Finance Institutions, LIC/GIC, etc;

(iv) involving the private sector, cooperatives, and Non-Governmental Organisations in housing development activities;

(v) stepping up the supply of developed land, infrastructural services, cost-effective technology